

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision : 05.01.2017

Customs Appeal No. 50104 of 2016

(Arising out of order in original No. 15/2015 dated 30.06.2015 passed by the Joint Commissioner of Customs, Jaipur).

Arif Khan

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance:

None for the Appellant

Sh. Amresh Jain, AR for the Revenue

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. Ashok K. Arya Member (Technical)

Final Order No. 50159/2017

Per: **Justice (Dr.) Satish Chandra:**

Shri Amresh Jain, Id. AR appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant –assessee nor any adjournment application is filed. It shows that appellant –assessee is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Pronounced and dictated in open Court.

(Ashok K. Arya)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant

